



- (c) High Court of Allahabad (including Lucknow Bench) Punjab and Haryana High Court at Chandigarh, Jammu and Kashmir High Court at Srinagar and its Bench at Jammu, Himachal Pradesh High Court at Simla, Delhi High Court and Subordinate Courts at Tis-Hazari, Patiala House and Shahadra and all Subordinate Courts in the State of Uttar Pradesh, Punjab, Haryana, Himachal Pradesh and Jammu & Kashmir. : Additional Secretary/Additional Legal Adviser, Incharge of Judicial Section, Deptt. of Legal Affairs, Main Secretariat, Shastri Bhavan, New Delhi-1
- (d) High Court of Kerala (including District and Subordinate Courts of Trivandrum and Cochin) and High Court of Madras (including City Civil Courts at Madras) and all other Subordinate Courts in the State of Kerala and Madras and also Union Territory of Pondichery. : Additional Legal Adviser, Incharge, Branch Secretariat, Ministry of Law & Justice, Deptt. of Legal Affairs, 623, Mount Road, Anna Salai, Madras-600 006.
- (e) High Court of Andhra Pradesh : at Hyderabad (including Subordinate Courts in the twin Cities of Hyderabad and Secundrabad and Labour Courts) and Karnataka High Court at Bangalore (including city Civil Court at Bangalore) and all Subordinate Courts in the State of Andhra Pradesh and Karnataka. : Additional Legal Adviser, Incharge, Branch Secretariat, Ministry of Law & Justice, Deptt. of Legal Affairs, 240, 4th Main Road, Sadashiv Nagar, Bangalore-560080.

2. Officers put in charge to Supervise the Central Government Litigation work are required to acquaint themselves with the conduct of Central Government Litigation work in the High Courts for settling the fee bills of the counsel and dealing with day-to-day problems relating to payment of fee on the basis of the Revised Term and Conditions issued by the Main Secretariat from time to time and also vetting of the RA/WS and pleadings and other legal work. They will assess the performance of the Central Government Standing Counsel and acquaint themselves with the Advocates who may prove useful in the matter of appointment as Standing Counsel/Senior Counsel if need be. They may also meet the Chief Justice/Judges of the Various High Courts, Administrative Judge and the Registrar with a view to understand the difficulties of the Courts procedures and solve the problems of the Standing Counsel, if any. The reports of the supervision work should be sent to the Main Secretariat with the least possible delay after the Supervision is carried out.

(3)

3. All the Ministries/Departments are requested to refer their problems regarding engagement of Standing Counsel, payment of fee or any other problem relating to the terms and conditions applicable to the Government counsel appointed for that Court and materials for vetting etc., directly to the Officer of the Branch Secretariats who are made incharge as per this Office Memorandum for the purpose of smooth functioning of Litigation work.

4. This is in supersession of this Department's O.M. No. 36(2)/74-J, dated 18th February, 1974 on the Subject.

Sd/-

( Mrs. R. Lakshmanan )

Additional Secretary to the Government of India.

Copy to:-

1. All the Ministries/Departments of Govt. of India.
2. Joint Secretary and Legal Adviser (Sh. B.S. Hegde) Bombay Branch Secretariat.
3. Joint Secretary and Legal Adviser (Sh. K.K. Gupta) Calcutta Branch Secretariat.
4. Additional Legal Adviser (Shri. M.R. Srinivasan), Madras Branch Secretariat.
5. Additional Legal Adviser (Sh. T.R. Sethuraman), Bangalore Branch Secretariat.
6. Deputy Legal Adviser (Sh. D.R. Meena) Litigation (HC) Section, Delhi High Court.
7. PS to Law, Secretary/PS to Special Secretary/PS to Additional Secretary.
8. All Officers of the Department of Legal Affairs and Legislative Department.
9. Litigation Sections of Bombay/Calcutta/Madras/Bangalore, Branch Secretariats and Litigation (HC) Section/Litigation (IX) Section/Central Agency Section/Advice A/B/C Sections O & M Section/Judicial Section with 100 spare copies.

Sd/-

( U.K. Jha )

Assistant Legal Adviser.